OFFER OPENING PUBLIC ANNOUNCEMENT UNDER REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS") AND CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT AND DETAILED PUBLIC STATEMENT, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

N2N TECHNOLOGIES LIMITED

Registered Office: 909, Budhwar Peth, Opp Gujrat lodge, Pune 411002 Maharashtra, India
Tel. No: +91 91674 17504 • **Email id:** investors@n2ntechno.com • **Website:** https://n2ntechno.com/ • **CIN No.:** L72900PN1985PLC145004

This offer opening public announcement and corrigendum to detailed public statement is being issued by Inga Ventures Private Limited (**"Manager to the Offer"**), on behalf of **Harmony Remedies India Private Limited ("Acquirer"),** along with **Mr. Firoze Nariman Kapadia (PAC1)** and **Ms. Aditi Vipin Parikh (PAC2) (PAC1** and **PAC2** are the Representing Directors of the Acquirer for the purpose of the Open offer**,** hereinafter collectively referred as **Person acting in concerts** or **PACs for the purpose of the Open Offer),** pursuant to Regulation 18 (7) of the SEBI (SAST) Regulations in respect of the Open Offer to acquire up to 12,91,228 fully paid-up equity shares of face value of ₹10/- each (**"Equity Share(s)"**) representing 40% of the Expanded Voting Share Capital of N2N Technologies Limited **("Target Company") ("Open Offer/ Offer")**. **(Offer Opening Public Announcement cum Corrigendum)**

The Offer Opening Public Announcement cum Corrigendum is to be read together with: (a) the Public Announcement dated October 27, 2025 **("PA")**; (b) the Detailed Public Statement (**"DPS"**) published on November 03, 2025 in Financial Express (English daily) all editions, Jansatta (Hindi daily) all editions, Mumbai Tarun Bharat (Marathi daily) Pune edition and Navshakti (Marathi daily) Mumbai edition and (c) the Letter of Offer dated April 20, 2026 **("LOF")**.

Capitalised terms used but not defined in this Offer Opening Public Announcement cum Corrigendum shall have the meaning assigned to such terms in the LOF.

This Offer Opening Public Announcement cum Corrigendum is being published in all such Newspapers in which the Detailed Public Statement was published.

The Public Shareholders of the Target Company are requested to kindly note the following information related to the Open Offer:

1. **Offer Price**: The Offer Price is ₹4.30/- (Rupees Four and thirty paisa only) per Equity Share. There has been no revision in the Offer Price. For further details relating to the Offer Price, please refer to Paragraph 6 "Offer Price and Financial Arrangements" beginning on Page no. 22 of the LOF.

2. **Recommendations of the committee of independent directors of the Target Company:** The committee of independent directors of the Target Company ("IDC") published its recommendation on the Offer on April 23, 2026, in the same newspapers where the DPS was published. The relevant extract of the recommendation of the IDC is given below:

Members of Committee of Independent Directors	Mr. Vijay Shivanand Waingankar (Chairman) and Mr. Venkatachalam Raman (Member)
Recommendation on the Open Offer, as to whether the offer is fair and reasonable	The IDC Members have perused the PA, DPS, DLOF and LOF issued by the Manager to the Offer on behalf of the Acquirer and PACs, in connection with the Open Offer. Further, IDC Members have also reviewed the Report on the fair value of Equity Shares of Target Company Issued by Maheshwari & Co. Chartered Accountants dated October 17, 2025. Based on the above, the IDC Members are of the opinion that the Offer Price of ₹4.30/- (Rupees Four and Thirty Paisa only) per Equity Share is in accordance with the Regulations 8 of the SEBI (SAST) Regulations and appears to be fair and reasonable.
Summary of reasons for recommendation	IDC Members have reviewed – (a) Public Announcement (b) Detailed Public Statement and (c) Letter of Offer. (d) IDC have also noted that Equity Shares of the Target company are suspended and further reviewed the quantum of trading and relevant prices on the BSE Limited. Since the Equity Shares are not frequently traded, price determined by the Acquirer and the Manager to the Offer taking into account report on the fair value of Equity Shares of Target Company Issued by Maheshwari & Co. Chartered Accountants dated October 17, 2025. Based on the above, the IDC Members are of the opinion that the Offer Price to the Public Shareholders of the Target Company is in compliance with the requirements of the Regulations and hence is fair and reasonable. The shareholders of the Target Company are advised to independently evaluate the Offer and take informed decision whether or not to offer their shares in the Open Offer.
Details of Independent Advisors, if any	None

3. Other details of the Open Offer:

3.1 The Open Offer is a mandatory offer being made by the Acquirer under Regulation 4 of the SEBI (SAST) Regulations to the Public Shareholders of the Target Company.

3.2 The Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations. Further, there was no competing offer to the Offer and the last date for making such competing offer has expired.

3.3 The Open Offer is not conditional upon any minimum level of acceptance in terms of Regulation 19(1) of the SEBI (SAST) Regulations.

3.4 The dispatch of the LOF dated April 20, 2026 to all the Public Shareholders of the Target Company holding Equity Shares as on April 16, 2026, the Identified Date has been completed (either through electronic or physical mode) by April 22, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the LOF was to be sent. It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Offer. A soft copy of the LOF (which includes the Form of Acceptance-cum-Acknowledgment) is also available on SEBI's website (https://www.sebi.gov.in), BSE at www.bseindia.com, Inga Ventures Private. Limited ("Manager to the Open Offer") at www.ingaventures.com and MUFG Intime India Private Limited ("Registrar to the Open Offer") at www.in.mpms.mufg.com from which the Public Shareholders can download / print the same, Further, a Public Shareholder who wishes to obtain a copy of the LOF may send a request to the Registrar to the Offer at the email ID mentioned at the end of this Offer Opening Public Announcement cum Corrigendum stating the name, address, number of Equity Shares held, client ID number, DP name/ID, beneficiary account number, and upon receipt of such request, a copy of the LOF shall be provided to such Public Shareholder.

3.5 Tendering in case of non-receipt of LOF: In case of non-receipt/non-availability of the Form of Acceptance, a Public Shareholder may participate in the Offer: (i) by using the Form of Acceptance obtained in the manner described above; or (ii) by providing their application in writing on a plain paper along with the following:

(a) In case of Public Shareholders holding Equity Shares in dematerialized form, the plain paper application must be signed by all such Public Shareholder(s), stating name, address, number of Equity Shares held, client ID number, DP name, DP ID number, number of Equity Shares being tendered, and other relevant documents as mentioned in the LOF. Public Shareholders who desire to tender their Equity Shares in dematerialized form under the Offer would have to do so through their respective Selling Broker by giving the details of Equity Shares they intend to tender in accordance with the procedure as mentioned in Paragraph 8. Procedure for Acceptance and Settlement of the Open Offer of LOF. Such Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period.

(b) In case of Eligible Shareholders holding Equity Shares in physical form, the plain paper application must be signed by all such Public Shareholder(s) stating name, address, folio number, number of Equity Shares held, share certificate number, number of Equity Shares being tendered and the distinctive numbers thereof, enclosing the original share certificate(s), copy of Public Shareholders' PAN card(s), executed share transfer form and other necessary documents. Public Shareholders/Selling Broker must ensure that the Form of Acceptance, along with TRS and the requisite documents (as mentioned in Paragraph 8 Procedure for Acceptance and Settlement of the Open Offer of the LOF, reach the Registrar to the Offer no later than the last day of the Tendering Period (i.e., May 14, 2026) by 5:00 PM.

3.6 This Open Offer will be implemented by the Acquirer, subject to applicable laws, through the Stock Exchange mechanism made available by the Stock Exchange in the form of separate window ("**Acquisition Window**") in accordance with the SEBI master circular bearing reference no. SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023 ("**Master Circular**"). As per the Master Circular, a lien shall be marked against the shares of the shareholders participating in tender offers. Upon finalisation of the entitlement, only accepted quantity of Equity Shares shall be debited from the demat account of the Public Shareholders. The lien marked against unaccepted Equity Shares shall be released. The detailed procedure for tendering and settlement of Equity Shares under the revised mechanism is specified in the annexure to the said Master Circular.

3.7 The Public Shareholders are requested to refer to Paragraph 8 (*Procedure for Acceptance and Settlement of the Open Offer*) of the LOF in relation to, *inter alia*, the procedure for tendering their Equity Shares in the Open Offer and are also required to adhere to and follow the procedure outlined therein.

3.8 The Public Shareholders are requested to refer to Paragraph 8 (*Procedure for Acceptance and Settlement of the Open Offer*) of the LOF in relation to, *inter alia*, the procedure for tendering their Equity Shares in the Open Offer and are also required to adhere to and follow the procedure outlined therein. A summary of the procedure for tendering Equity Shares in the Offer is as below:

(a) **In case of Public Shareholders holding Equity Shares in dematerialized form**: The Public Shareholders who are holding Equity Shares in electronic/dematerialised form and who desire to tender their Equity Shares in this Offer shall approach their respective Selling Broker indicating to their Selling Broker the details of Equity Shares that such Public Shareholder intends to tender in this Offer. The Public Shareholders should tender their Equity Shares before market hours close on the last day of the Tendering Period. Upon placing the bid, the Selling Broker shall provide the TRS generated by the Stock Exchange bidding system to the Public Shareholder. TRS will contain details of order/bid submitted like bid identification number, depository participant identification number, client identification number, no. of Equity Shares tendered, etc. Further, please refer to paragraph 8.2 on page 27 of the LOF for the procedure for tendering to be followed by Public Shareholders holding Equity Shares in dematerialized form.

(b) **In case of Eligible Shareholders holding Equity Shares in physical form**: The Public Shareholders who are holding Equity Shares in physical form and intend to participate in the Offer will be required to approach their respective Selling Broker along with the complete set of documents for verification procedures to be carried out, including the (i) original share certificate(s), (ii) valid share transfer form(s), i.e., Form SH-4, duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place, (iii) self-attested copy of the Public Shareholder's PAN card, (iv) Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint Public Shareholders whose name(s) appears on the share certificate(s) in the same order in which they hold Equity Shares, and (v) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable. Further, please refer to paragraph 8.3 on page 28 of the LOF for the procedure for tendering to be followed by Public Shareholders holding Equity Shares in physical form.

4. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, the draft letter of offer was filed with SEBI on November 11, 2025 ("**DLOF**"). SEBI, *vide* its letter dated April 13, 2026, provided its final comments in relation to the DLOF, in accordance with Regulation 16(4) of the SEBI (SAST) Regulations ("**SEBI Observation Letter**"). These comments have been incorporated in the LOF. This Offer Opening Public Announcement cum Corrigendum also serves as a corrigendum to the DPS and PA, and as required in terms of the SEBI Observation Letter, reflects the changes made in the LOF as compared to the DPS and the PA.

5. **Material Updates (included in the LOF)** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the Public Announcement) which may be material have been incorporated in the LOF.

Public Shareholders are requested to note the following key changes to the DPS and DLOF as included in the LOF in relation to the Open Offer:

5.1. We have disclosed the fact w.r.t. Rekha Rani Sarawgi in point 3.1.2 and 5.1.6 on page no 10 and 19 respectively of LOF with following data:

N2N Technologies Limited was acquired by Mr. Rahul Shah along with PACs vide Share Purchase Agreement dated December 6, 2010 (SPA 2010) entered into with the erstwhile promoters of the Target Company, erstwhile Visisth Mercantile Limited. Rekha Rani Sarawgi was party to the SPA 2010 and agreed to sell 2,34,500 to Mr. Rahul Shah. But as on date the said transfer has not been concluded and she continues to hold the shares and also shown as promoter. Neither Acquirer nor Mr. Rahul Shah has access to Rekha Rani Sarawgi. She was director of the Target Company and has resigned w.e.f. December 3,2011. All the existing directors as on the date of PA are parties to the ACA and, she is not party to the ACA.

5.2. We have defined the terms "Existing Promoter or Existing Promoter and Director" and "Resigning Directors" and "Public shareholders" under "Definitions" section on page no 7, 8 and 8 respectively of LOF as reproduced below:

Existing Promoter or Existing Promoter and Director	*Mr. Rahul Dilip Shah is an existing promoter and one of the resigning director of the Target Company, who has entered into ACA with Acquirer and PACs dated October 27, 2025,*
Resigning Directors	*Mr. Rahul Shah, Ms. Trupti Milind Pandit and Mr. Tushar Subodh Shah collectively referred as "Resigning Directors" of the Target Company.*

Public Shareholders	*All the equity shareholders of the Target Company who are or would be eligible to tender their Equity Shares in the Open Offer, excluding (i) Acquirer and PACs; (ii) parties to the ACA (as defined below); and (iii) any persons deemed to be acting in concert with the persons set out in (i) ,(ii) and (iii) above pursuant to and in compliance with SEBI SAST Regulation.*

5.3. We have updated on the first cover page along with point no 1, risk factor A(a) point 3.1.1 ,3.1.2 and 3.2.1 on page no 1, 4, 10, 10 and 12 respectively of LOF by removing the reference of Regulation 3(1) and retained Regulation 4 as reproduced below:

*To acquire from the eligible Public Shareholders up to **12,91,228** (Twelve Lacs Ninety One Thousand Two hundred and Twenty Eight) fully paid-up Equity Shares of face value of ₹10 (Rupees Ten) each, representing 40.00% (Forty Percent) of the Expanded Voting Share Capital (as defined below) at a price of ₹4.30/-(Rupees Four and Thirty Paisa only) per Equity Share payable in cash pursuant to Regulations 4 read with Regulations 13(4), 14(3) and 15(2) and other applicable laws of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto **("SEBI SAST Regulations")***

5.4. We have updated point 4 on the cover page, risk factor A(a) point 3.2.14 and 7.1.26 on page no 1, 4, 14, and 25 respectively of LOF by removing knowledge qualifier, viz. "To the best of the knowledge and belief of the Acquirer and PAC." from the LOF.

5.5. We have updated the compliance related to regulation 22(3) and appointment and resignation of Directors vide circular resolution dated December 12, 2025 at point 3.1.6 and 5.1.8 on the page no, 12 and 19 respectively of LOF as reproduced below:

3.1.6 The Acquirer has deposited more than 100% of the total consideration payable to the Equity Shareholders in cash under this Offer in compliance with the Regulation 22(2) of the Takeover Regulations. Accordingly, the Acquirer along with the PACs intends to obtain management control in the Target Company subsequent to expiry of twenty-one working days from the date of the DPS. shall nominate PACs, his representatives on the board of the Target Company in accordance with Regulation 24(1) of the Takeover Regulations. *In Compliance with Regulation 22(3), Acquirer undertakes to complete the acquisition of control pursuant to Acquisition of Control Agreement not later than twenty-six weeks from the expiry of the Offer Period subject to proviso to the Regulation 22(3), under which Acquirer may seek an extension.* Further as on date, although pursuant to Regulation 15(2)(a) of SEBI (LODR) Regulations, Regulation 17 of SEBI (LODR) Regulations relating to corporate governance is not applicable to Target Company and there for the Target company does not have requisite independent directors as part of the Board of Directors. *Vide circular resolution dated December 12, 2025, the Target Company has appointed two independent directors as prescribed in ACA and under Companies Act, 2013. Although requisite filings with stock exchanges and Registrar of Companies are pending by the Target Company, which may attract penal charges to the Target Company.*

5.1.8 The Board of Directors of the Target Company, as on the date of LOF, are as under:

Name of the Director	*DIN*	*Designation*	*Date of Appointment/ Re-appointment*
Firoze Nariman Kapadia	*05236864*	*Additional Director (Non-Executive)*	*12/12/2025#*
Aditi Vipin Parikh	*01907486*	*Additional Director (Non-Executive)*	*12/12/2025#*
Vijay Shivanand Waingankar	*11320220*	*Additional Director (Non-Executive and Independent)*	*12/12/2025#*
Venkatachalam Raman	*10205027*	*Additional Director (Non-Executive and Independent)*	*12/12/2025#*
Rahul Shah	*01545609*	*Director*	*30/12/2025*

 # appointed via circular resolution Although requisite filings with stock exchange and Registrar of Companies are pending by the Target Company, which may attract penal charges to the Target Company.

Note : Mr. Rahul Shah, Ms Trupti Pandit and Mr. Tishar Shah has resigned from the post of director vide circular resolution dated December 12, 2025, however Mr. Rahul Shah was re-appointed in Annual General Meeting held on December 30,2025,as a director of the company.

As on the date of this LOF, except Mr. Firoz Nariman Kapadia and Aditi Vipin Parekh ,there are no directors on the Board representing the Acquirer and/or PACs

5.6. We have updated factual position of revocation of suspension of the Target company and the pending SOP at point 3.2.6. on the page no 13 of LOF as reproduced below:

3.2.6 The Equity Shares of the Target Company are presently under suspension from trading due to non- payment of Annual Listing Fees under Regulation 14 SEBI (LODR) Regulations, the Target Company has filed a revocation of suspension application with BSE on October 24, 2025.*Acquirer has paid pending annual listing fees of Rs. 11,28,314 on 27th November, 2025 and further required to pay SOP fines and any other penalties as per applicable law. As per details received from the BSE, the stock exchange where the Equity Shares are listed. following are the details of outstanding SOP fines of N2N Technologies Ltd as on – 01-04-2026 pursuant to SEBI Master Circular No. SEBI/HO/CFD/PoD2 / CIR / P / 0155 dated November 11, 2024 (Chapter-VII(A)-Penal Actions for Non-Compliance).*

Regulations	*Quarter/ Month*	*Non Submission/ Late submission*	*Due Date*	*Submission Date / Suspension Date*	*No of Days*	*Fine Levied (In ₹)*	*Fine Paid (In ₹)*	*Outstanding Fine (In ₹)*
SOP-Reg-13(3)	*Jun-25*	*Non-Submission*	*30-07-2025*	**Non-Submission*	*245*	*245000*	*-*	*245000*
SOP-Reg-31	*Sep-24*	*Late submission*	*21-10-2024*	*23-10-2024*	*2*	*4000*	*-*	*4000*
SOP-Reg-31	*Dec-24*	*Late submission*	*21-01-2025*	*27-01-2025*	*6*	*12000*	*-*	*12000*
SOP-Reg-31	*Mar-25*	*Late submission*	*21-04-2025*	*30-04-2025*	*9*	*18000*	*-*	*18000*
SOP-Reg-33	*Mar-15*	*Late submission*	*01-06-2015*	*21-09-2015*	*76*	*424080*	*400670*	*23410#*
SOP-Reg-33	*Jun-17*	*Late submission*	*14-08-2017*	*31-08-2017*	*17*	*129080*	*110670*	*18410#*
SOP-Reg-33	*Jun-19*	*Late submission*	*14-08-2019*	*19-09-2019*	*36*	*180000*	*175000*	*5000*
SOP-Reg-33	*Mar-21*	*Late submission*	*30-06-2021*	*02-08-2021*	*33*	*165000*	*-*	*165000*
SOP-Reg-33	*Sep-23*	*Late submission*	*15-11-2023*	*16-11-2023*	*1*	*5000*	*-*	*5000*
SOP-Reg-33	*Mar-25*	*Late submission*	*01-06-2025*	*04-06-2025*	*3*	*15000*	*-*	*15000*
SOP-Reg-34	*Mar-23*	*Late submission*	*07-09-2023*	*13-09-2023*	*6*	*12000*	*-*	*12000*
SOP-Reg-34	*Mar-25*	*Late submission*	*08-09-2025*	*08-12-2025*	*91*	*182000*	*-*	*182000*
SOP-Reg-44(3)	*Dec-25*	*-*	*-*	*-*	*-*	*10000*	*-*	*10000*
Total Outstanding fine	*-*	*-*	*-*	*-*	*-*	*-*	*-*	*714820*
GST @18%	*-*	*-*	*-*	*-*	*-*	*-*	*-*	*128668*
Total Payable including GST	*-*	*-*	*-*	*-*	*-*	*-*	*-*	*843488*

* *In case of non submission/non compliance, fine would be continued to be levied till the date of submission as per SEBI SOP Circular.*

\# *Additional Fine 0.1% of Paid up Capital.*

5.7. We have disclosed the Complaint received by the Acquirer, PACs and Manager to the Offer, in "Details of the offer" point 3.2.23 on page no 15 of LOF as reproduced below:

3.2.23 The Acquirer, PACs and Manager to the Offer, has received one complaint from Mr. Nishant Upadhyay, one of the Shareholder of the Target Company, alleging that the he and Mr. Rahul Shah has some commercial dealings and Mr. Rahul shah has obligation to pay him Rs. 15 lacs out of the proceeds of sale of target Company and 1,00,000 Equity Shares of Target company. Further he has also alleged that he was informed by Mr. Rahul Shah that he will receive Consideration of INR 2 crore for sale of N2N, 20% upfront payment upon signing of contract and thus, offer price should be INR 14.37/- per share, although Manager to the Offer has responded to the complainant that there is nil consideration paid to Mr. Rahul Shah in case of ACA entered into between Acquirer, PACs and Mr. Rahul Shah. And further Manager to the Offer will not comment anything on the bilateral commercial understanding between Mr. Nishant Upadhyay and Mr. Rahul Shah. Further Mr. Nishant Upadhyay has also alleged that Existing promoter has communicated to Manager to the Offer his decision to withdraw from ACA. and to that Manager has strictly denied such allegation.

6. Other key updates and changes:

6.1 The LOF has been updated with the facts at point no.3.1.4, that the SEBI order against Existing Promoter dated August 29, 2025 was lapsed as on the date of LOF.

6.2 As on the date of the LOF, there are no statutory or other approval(s) required to implement the Offer.

6.3 The document for inspection will be available only at the office of the Manager to the Offer Inga Ventures Private Limited, 1229, Hubtown Solaris, N.S. Phadke Marg, Opp. Telli Galli, Andheri (East), Mumbai 400 069 on any Working Day between 10.30 am to 5.00 pm during the Tendering Period,

6.4 Revised Schedule of Activities

The schedule of major activities on page 3 of the DLOF (see also Part VII – "Tentative Schedule of Activities" of the DPS) stands amended and the revised schedule of major activities pertaining to the Open Offer as mentioned in the LOF is set forth below:

No.	Activity	Original Schedule of Activities		Revised schedule of activities	
		Date#	Day	Date#	Day
1	Issue of PA	October 27, 2025	Monday	October 27, 2025	Monday
2	Publication of DPS in newspapers	November 03, 2025	Monday	November 03, 2025	Monday
3	Last date for Filing of draft letter of offer with SEBI	November 11, 2025	Tuesday	November 11, 2025	Tuesday
4	Last date for public announcement of a competing offer	November 25, 2025	Tuesday	November 25, 2025	Tuesday
5	Last date for receipt of comments from SEBI on the draft letter of offer (in the event SEBI has not sought clarification or additional information from the Manager to the Offer)	December 02, 2025	Tuesday	April 13, 2026**	Monday**
6	Identified Date*	December 04, 2025	Thursday	April 16, 2026	Thursday
7	Last date for dispatch of the Letter of Offer to the Public Shareholders	December 11, 2025	Thursday	April 23, 2026	Thursday
8	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Offer	December 15, 2025	Monday	April 27, 2026	Monday
9	Last date for upward revision of the Offer Price and/or the Offer Size	December 16, 2025	Tuesday	April 28, 2026	Tuesday
10	Date of publication of advertisement for Offer opening	December 17, 2025	Wednesday	April 29, 2026	Wednesday
11	Commencement of tendering period **("Offer Opening Date")**	December 18, 2025	Thursday	April 30, 2026	Thursday
12	Closure of tendering period **("Offer Closing date")**	January 01, 2026	Thursday	May 14, 2026	Thursday
13	Last date of communicating of rejection/ acceptance and payment of consideration for accepted tenders/ return of unaccepted shares	January 15, 2026	Thursday	May 29, 2026	Friday
14	Last date for publication of post-Offer public announcement in the newspapers in which this DPS has been published	January 22, 2026	Thursday	June 05, 2026	Friday

There has been no competing offer as on the date of this LOF.

**Date falling on the 10th (Tenth) Working Day prior to commencement of the Tendering Period, for the purposes of determining the eligible Public Shareholders of the Target Company to whom the Letter of Offer shall be sent. It is clarified that all the Public Shareholders (as defined below) (registered or unregistered) are eligible to participate in this Offer at any time prior to the closure of the Tendering Period.*

*** Actual date of receipt of SEBI's final observation on the DLOF.*

#The original schedule of activities mentioned above was tentative and based on the assumption that SEBI's comments to the DLOF.

Note: Where last dates are mentioned for certain activities, such activities may happen on or before the respective last dates.

The Acquirer, its Board of directors and PACs accept full responsibility for the information contained in the Offer Opening Public Announcement cum Corrigendum and also for the obligations o as laid down in the SEBI (SAST) Regulations and subsequent amendments made thereto. The Acquirer, its board of directors and PACs also accept full responsibility for their obligations under the Open Offer and shall be jointly & severally responsible for the fulfillment of obligation as laid down in the SEBI SAST Regulations.

The information pertaining to the Target Company contained in this Pre-Offer Advertisement cum Corrigendum has been compiled from information published or provided by the Target Company, or publicly available sources which have not been independently verified by the Acquirer or the Manager. Neither the Acquirer nor the Manager accept any responsibility with respect to such information relating to the Target Company.

This Offer Opening Public Announcement cum Corrigendum will also be available on the SEBI at www.sebi.gov.in

Issued by the Manager to the Offer on behalf of the Acquirer:

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
INGA	MUFG MUFG Intime
Inga Ventures Private Limited 1229, Hubtown Solaris, N.S. Phadke Marg, Opp. Telli Galli, Andheri (East), Mumbai 400 069, Maharashtra, India **Tel. No.:** +91 22 68540808 **Email:** projectn2n@ingaventures.com **Contact Person:** Kavita Shah **SEBI Registration Number:** INM000012698	**MUFG Intime India Private Limited** *(Formerly Link Intime India Private Limited)* C-101, 1st Floor, Embassy 247, L.B.S. Marg, Vikhroli (West), Mumbai 400083, Maharashtra, India **Tel. No**.: +91 810 811 4949; **Email** : n2ntechnologies.offer@in.mpms.mufg.com **Contact Person**: Pradnya Karanjekar **SEBI Registration Number:** INR000004058

Place : Mumbai
Date : April 28, 2026